

Kamlesh vs. Jemin Joseph

23rd May, 2020

This is an application filed on behalf of plaintiff for preponment of NDOH.

Present : None.

Put up for appearance of applicant and further proceedings on **30.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**Shrishti Dalit Samaj Kalyan Sudhar Samiti Regd. Vs. GNCT
Delhi and Ors.**

23rd May, 2020

This is a civil suit filed on behalf of plaintiff for relief of permanent and mandatory injunction. It be checked and registered.

Present : Ld. Addl. PP for the State.
Sh. Deepak Chauhan, Id. Counsel for applicant/plaintiff
through Webex Cisco.

Heard. Record perused.

An application under Order 6 Rule 17 CPC has been filed.

Taken on record. The same is allowed.

Arguments on the point of maintainability heard.

Put up for orders on 27.05.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Ratnesh
FIR No. 56/20
PS Rani Bagh
U/s. 363/376 IPC & 6 POCSO Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Ratnesh for rectification of the bail order dated 05.05.2020.

Present : Ld. Addl. PP for the State.

Sh. Kuldeep Singh, Ld. Counsel for applicant/accused.

Heard. Record perused.

Let all the record of the previous bail application be summoned for **27.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Gaurav @ Golu
FIR No. 83/2018
PS -Alipur
U/s.302/307/120B/34 IPC
& 25 & 27 Arms Act.

23rd May, 2020

This is an application filed on behalf of applicant/accused Gaurav @ Golu U/s. 439 Cr. P.C. for grant of interim bail. The same has been put up before me by Incharge, Bail Section.

Present : Ld. Addl. PP for the State.

Sh. Rajesh Kaushik, Incharge, Bail Section in person.

Heard. Record perused.

It is rightly pointed out that the present application pertained to North District and was inadvertently filed and sent to this court.

Let the same be placed before the concerned Duty Judge, North on the date already fixed i.e. **26.05.2020**.

Ld. Counsel for the accused/ applicant be notified accordingly.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Sanju @ Anmol
FIR No. 240/2020
PS Sultanpuri
U/s. 376/506 IPC & 6 POCSO Act

23rd May, 2020

Fresh Charge sheet filed. It be checked and registered.

Present : Ld. Addl. PP for the State.
IO SI Deepti Chaudhary in person.

Heard. File perused.

In view of the chargesheet and the annexed documents, I taken cognizance of the offences.

Accused Sanju @ Anmol stated to be in JC.

Let production warrants be issued against him through the concerned Jail Superintendent for **10.07.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

23rd May, 2020

This is an application filed on behalf of applicant/accused Bharat U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.

Sh. Puneet Maheshwari, Ld. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has already been filed by the IO. Arguments heard.

It is submitted by Ld. Counsel for the applicant/ accused that he has been falsely implicated in the present case by the prosecutrix, as per whom she was in relation with accused since 2017 and FIR has been lodged recently i.e. after 3 years and no explanation has been given. Further that the prosecutrix is a divorcee aged about 28/29 years and was very well aware about the relations between her and the accused/ application which were consensual. It is submitted that the chargesheet has been filed and the accused is no longer required for the purpose of investigation. It is prayed that the accused/ applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Naib court submitted that the prosecutrix is present at the PS Raj Park alongwith IO Insp. Saroj Bala. IO was heard telephonically but communication with the prosecutrix could not be established. IO submitted that as informed to her by the prosecutrix, she has no objection if the application is considered favourably.

Considered.

The accused is in JC since 12.03.2020, chargesheet has been filed. As such, the accused is not required for the purpose of investigation. In view of the ongoing pandemic situation, trial is likely to

take long. No purpose shall be served by keeping the accused/ applicant behind the bar.

Keeping in view the facts and circumstances of the case, in particular the submissions made by prosecutrix before the IO, accused Bharat is admitted to bail, subject to furnishing of personal bond in the sum of Rs.50,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Hunny @ Hemant
FIR No. 426/19
PS Bharat Nagar
U/s. 302/201/34 IPC & 25/27 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Hunny @ Hemant U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Iqbal Khan, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by Ld. Counsel for applicant/ accused that the accused/ applicant is in JC since 04.09.2019. It is submitted that wife of the accused has to undergo surgery for Polycystic Ovary disease on 26.09.2020. It is submitted that the wife of the accused/ applicant is living separately and requires his assistance in such time. It is prayed that accused/ applicant be released on interim bail for a period of 6 weeks.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The only reason why the present application has been preferred is for looking after the wife of the accused/ applicant during her surgery. Though, as per the reply of the IO wife of the accused was found residing at Palam Colony with her son, parents alongwith his brother were residing at their own house at Bunkar Colony. No reasons have been given as to why they have been residing separate. There is no whisper of any contention that the relations between is not cordial.

The manner in which the incident has taken place i.e. the

accused/ applicant Hunny shot the deceased with a pistol and when he fell down, again shot him, reflects the gruesome manner in which the offence was committed where a life was lost.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Vijay @ Bijji
FIR No. 262/18
PS Bharat Nagar
U/s. 302/307/34 IPC & 25/27/54/59 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Vijay @ Bijji, U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Javed Ali, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by Ld. Counsel for applicant/ accused that this is second bail application moved on behalf of applicant/ accused. It is submitted that the wife of the accused seriously ill and requires his presence as nobody is there to take care of her. It is submitted that earlier also accused has been released on interim bail and has never misused the liberty of the same. It is prayed that accused be released on interim bail for the period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the reply filed by the IO, the wife of accused is suffering from Chololothiasis with PID (Pelvic Inflammatory Desease). However, no date of surgery has been fixed. It is reported that the patient i.e. wife of the applicant/ accused is all right at present but required surgery. As such, there is no imminent requirement of the accused to be present with his wife. Further, on 24.04.2020 only, the interim bail application moved on behalf of applicant/ accused was dismissed by Ld.

ASJ. No fresh grounds has been contended after that. As per the report of IO the accused is also serving life imprisonment in case FIR no.57/2008, U/s 302/34 IPC, PS Samay Pur Badli.

Even otherwise, the reply filed by the IO reveals the gruesome manner in which the offence was committed where a life was lost. Needless to say, that the allegations against the accused is of serious in nature, being that of commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Deepak @ Appu
FIR No. 38/20
PS Bharat Nagar
U/s. 21 NDPS Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Deepak @ Appu U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Ishwar Singh, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has already been filed.
Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 30.01.2020. It is submitted that the quantity allegedly recovered from the accused does not quality to commercial one. It is stated that this is the first bail application moved on behalf of accused/applicant who is a young man. It is submitted that the applicant/accused is not having any previous involvement against him under NDPS Act and is a sole bread earner of his family. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The accused is having two other cases against him registered at PS Bharat Nagar. As per the reply filed by the IO, 20 grm smack was recovered from his possession. However, the accused is no longer required for the purpose of investigation as chargesheet has been filed. In view of the ongoing pandemic situation, trial is likely take long.

Keeping in view the facts and circumstances of the case, accused Deepak @ Appu is admitted to bail, subject to furnishing of personal bond in the sum of Rs.50,000/- with one surety of like amount to

the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Phool Chand
FIR No. 372/19
PS Ashok Vihar
U/s. 302/34 IPC**

23rd May, 2020

This is an application filed on behalf of applicant/accused Phool Chand U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Sauraj Yadav, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has already been filed by the IO.
Arguments heard.

It is submitted by Ld. Counsel for the applicant/ accused that applicant/ accused has been falsely implicated and is in JC since 03.09.2019. It is stated that the wife of the accused/ applicant had met with an accident and fractured her left hand and required medical care. Further, that the accused/ applicant is man of 70 years of age having heart ailment which quiet dangerous in the time of Covid-19. It is submitted that chargesheet has been filed and the accused is not required further for investigation. It is prayed that accused/ applicant be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The medical condition of the wife of accused/ application is not such that the presence of accused/ applicant is imminent to look after her. The allegations against the accused/ applicant is quiet serious in nature i.e. of beating the complainant/ injured Govind to death alongwith other accused persons on suspicion of child theft. One precious life was lost because of the act of the accused.

The contentions/ grounds raised by the Ld. Counsel for the applicant/ accused are not convincing.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

23rd May, 2020

This is an application filed on behalf of applicant/accused Anoop U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Pranav Mehta, Ld. Counsel for applicant/
accused through Webex Cisco.

Ld. Counsel appearing for the accused/ applicant has submitted that the main counsel Sh. Pradeep Rana is not available and has authorized him to argue. Authority letter has been sent to the whatsapp of Sh. Naveen Kumar, Ahlmad of this court.

Reply to the bail application has already been filed by the IO.

Previous involvement report and the conduct report of the accused/ applicant have been filed. The same are satisfactory.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that the accused/ applicant is in JC 08.08.2013. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Though, the case of the accused/ applicant satisfies the conditions/ guidelines of HPC dated 18.05.2020 but such application was ordered to be moved through the panel lawyers of DSLSA after due verification. The present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

Even otherwise, the reply filed by the IO reveals the

gruesome manner in which the offence was committed where a life was lost.

The matter is at its final stage and will not take long to be disposed off. Infact at this stage, there is more probability of the accused fleeing away. The contentions/ grounds raised by the Ld. Counsel for the applicant/ accused are not convincing.

Needless to say, that the allegations against the accused is of serious in nature, being that of commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Anoop & Ors.
FIR No. 474/13
PS Mangolpuri
U/s. 302/34 IPC**

23rd May, 2020

This is an application filed on behalf of applicant/accused Sajjan U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Pranav Mehta, Ld. Counsel for applicant/
accused through Webex Cisco.

Ld. Counsel appearing for the accused/ applicant has submitted that the main counsel Sh. Pradeep Rana is not available and has authorized him to argue. Authority letter has been sent to the whatsapp of Sh. Naveen Kumar, Ahlmad of this court.

Reply to the bail application has already been filed by the IO.

Previous involvement report and the conduct report of the accused/ applicant have been filed. The same are satisfactory.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that the accused/ applicant is in JC 08.08.2013. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Though, the case of the accused/ applicant satisfies the conditions/ guidelines of HPC dated 18.05.2020 but such application was ordered to be moved through the panel lawyers of DSLSA after due verification. The present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

Even otherwise, the reply filed by the IO reveals the

gruesome manner in which the offence was committed where a life was lost.

The matter is at its final stage and will not take long to be disposed off. Infact at this stage, there is more probability of the accused fleeing away. The contentions/ grounds raised by the Ld. Counsel for the applicant/ accused are not convincing.

Needless to say, that the allegations against the accused is of serious in nature, being that of commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

23rd May, 2020

This is an application filed on behalf of applicant/accused Sachin U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Pranav Mehta, Ld. Counsel for applicant/
accused through Webex Cisco.

Ld. Counsel appearing for the accused/ applicant has submitted that the main counsel Sh. Pradeep Rana is not available and has authorized him to argue. Authority letter has been sent to the whatsapp of Sh. Naveen Kumar, Ahlmad of this court.

Reply to the bail application has already been filed by the IO.

Previous involvement report and the conduct report of the accused/ applicant have been filed. The same are satisfactory.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that the accused/ applicant is in JC 08.08.2013. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Though, the case of the accused/ applicant satisfies the conditions/ guidelines of HPC dated 18.05.2020 but such application was ordered to be moved through the panel lawyers of DSLSA after due verification. The present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

Even otherwise, the reply filed by the IO reveals the

gruesome manner in which the offence was committed where a life was lost.

The matter is at its final stage and will not take long to be disposed off. Infact at this stage, there is more probability of the accused fleeing away. The contentions/ grounds raised by the Ld. Counsel for the applicant/ accused are not convincing.

Needless to say, that the allegations against the accused is of serious in nature, being that of commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Vicky
FIR No. 326/16
PS Bharat Nagar
U/s. 302/307/452/147/148/149/34 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Vicky U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Anushashit Arya , Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Previous involvement report and the conduct report of the accused/ applicant have been filed. The same are satisfactory.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that the accused/ applicant is lodged in Rohini Jail for more than 3 years and 10 months and many cases of Covid-19 have been reported therein. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Though, the case of the accused/ applicant satisfies the conditions/ guidelines of HPC dated 18.05.2020 but such application was ordered to be moved through the panel lawyers of DSLSA after due verification. The present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

Even otherwise, the reply filed by the IO reveals the gruesome manner in which the offence was committed where a life was lost.

Keeping in view the seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Anup Sinha
FIR No. 83/12
PS Keshav Puram
U/s. 302/34/364A/201/120B IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Anup Sinha U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. J.P. Singh, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by Ld. Counsel for applicant/ accused that accused is in JC since 05.04.2012 and the matter is fixed for final argument. It is submitted that earlier also the accused has been enlarged on interim bail, which he had not misused. It is further submitted that the mother of applicant/ accused required medical treatment for which his present is required. Attention of the court has also been drawn to the suicide of the sister of accused/ applicant which had an adverse effect on his mother. It is prayed that accused/ applicant be released on interim bail for a period of two months.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per reply filed by the IO the medical grounds of the mother of the accused was not substantiated and the concerned doctor also was not able to identify the patient by the name of Smt. Anita Sinha, mother of the accused/ applicant. The matter is at its final stage and will not take long to be disposed off. Infact at this stage, there is more

probability of the accused fleeing away. The contentions/ grounds raised by the Ld. Counsel for the applicant/ accused are not convincing.

Needless to say, that the allegations against the accused is of serious in nature, being that of commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Jitender @ Ganja
FIR No. 1183/19
PS Mangolpuri
U/s. 394/397/506/411/34 IPC**

23rd May, 2020

This is an application filed on behalf of applicant/accused Jitender @ Ganja U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

No reply has been filed by the IO/ SHO in terms of order dated 21.05.2020.

Let report be called from SHO PS Mangolpuri in terms of order dated 21.05.2020 for **28.05.2020**.

Soft copy of the application, order dated 21.05.2020 and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for argument on the bail application for **28.05.2020**.

Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

23rd May, 2020

This is an application filed on behalf of applicant/accused Ashok U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Inder Preet Singh, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Previous involvement report and the conduct report of the accused/ applicant have been filed. No previous involvement, other the present case has been reported, however, the conduct report received from the Jail Superintendent is not favourable.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that father of the accused/ applicant is suffering from high diabetes and there is no one to look after the family which includes four minor daughters of the accused. It is prayed that the accused/ applicant be released on interim bail for the period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observe that the case of the accused/ applicant does not satisfy the conditions/ guidelines of HPC dated 18.05.2020 as his conduct has not been satisfactory. Further, such

application was ordered to be moved through the panel lawyers of DSLSA after due verification. The present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

The other contentions of the Ld. Counsel for the accused/ applicant that his father is a diabetic patient and there is no one to look after his four minor daughters is not convincing for the purpose of the present application since no urgent requirement of the accused/ applicant has been cited in the application to be present with his family.

Needless to say, that the allegations against the accused is of serious in nature, being that of commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Tridev
FIR No. 1175/14
PS Vijay Vihar**

U/s. 302/307/395/397/186/353/34 IPC & 27 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Tridev U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gulshan Kumar, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Additional application was filed by the Ld. Counsel for applicant/ accused incorporating the grounds of Covid-19 situation.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the accused/ applicant has been falsely implicated and there is no evidence against him. It is stated that the accused/ applicant is in JC for the last more than 6 years and the main witnesses have already been examined. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The allegations against the accused are quiet serious and the accused/ applicant was identified in the TIP proceedings by the witness. The allegations against the accused is of firing at police personnel alongwith other accused persons, during which one Ct. Jagbir lost his life.

The grounds of Covid-19 as taken by the Ld. Counsel for accused/ applicant is not as convincing, keeping in view the allegations against him.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Sunny Rajput Chauhan
FIR No. 415/19
PS Begum Pur
U/s. 376/328/506 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Sunny Rajput Chauhan U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Ms. Priyanka Singh, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Notice was issued to the complainant regarding the present bail application but as per reply received through IO, she could not attend the hearing as she has been attending her husband who is stated to be hospitalized.

Arguments heard.

It is submitted by Ld. Counsel for applicant/ accused that the accused/ applicant has been falsely implicated in the present case. It is submitted that the statement of the prosecutrix u/s 161 Cr.P.C. and u/s 164 Cr.P.C. suffers from various contradiction. It is submitted that the accused is in JC since 23.12.2019 and is no longer required for the purpose of investigation as chargesheet has already been filed. It is submitted that the accused/ applicant is a daily wager photographer, having a family with five dependent persons.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The accused is in JC for the last about 5 months and is no longer required for the purpose of investigation since chargesheet has

already been filed. In view of the ongoing pandemic situation, trial is likely take long.

Keeping in view the facts and circumstances of the case, accused Sunny Rajput Chauhan is admitted to bail, subject to furnishing of personal bond in the sum of Rs.50,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M. with the directions that he shall not approach the above prosecutrix in any manner whatsoever.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Sahil Saini
FIR No. 216/19
PS Budh Vihar
U/s. 498/304B/34 IPC**

23rd May, 2020

**This is an application filed on behalf of applicant/accused Sahil Saini
U/s. 439 Cr. P.C. for grant of Interim bail.**

Present : Ld. Addl. PP for the State.
Sh. Sohan Goyal, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by the Ld. Counsel for accused/ applicant that his mother is not well and required medical assistant which is not possible as the accused/ applicant and his father both are in judicial custody. It is prayed that for such purpose the accused/ applicant be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that allegations against the accused/ applicant is being serious in nature i.e. of commission of offence u/s 304 B IPC. The mother of the accused/ applicant was not arrested just because she was a heart patient and she was chargesheeted without arrest. As such she is also an accused in the present case. It is not the case of the applicant that there is no one to look after the mother of accused/ applicant who is living with her extended family i.e. Devar and sister. Moreover, bail application of father of accused/ applicant is listed before Hon'ble High Court on 27.05.2020.

Keeping in view the above, seriousness of the allegations, gravity of the offence and the fact that bail application of co-accused is listed before the Hon'ble High Court, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Pradeep @ Sunny
FIR No. 42/20
PS Sultan Puri
U/s. 307/34 IPC & 25/54/59 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Pradeep @ Sunny U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Santosh Kumar, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that he has been falsely implicated in the present case and he himself had surrendered before the police on 17.01.2020 when he was arrested in the present case. It has submitted that mother of accused is not keeping well and is a patient of high BP and sugar. It is submitted that matter has been settled with the complainant and he has no objection if the bail is granted. It is prayed that the accused/ applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per the reply of the IO, the accused/ applicant alongwith co-accused persons out of whom one remains to be arrested, had inflicted several knife blows upon the person of the complainant. Before adventuring into such kind of conduct, the accused should have thought of the medical ailment of his mother. Such facts comes into picture only after the commission of offence and not before. The facts i.e. the medical ailment and that of his mother suffering from heart attack remains

unsubstantiated.

Even otherwise, the reply filed by the IO reveals the gruesome manner in which the offence was committed where complainant was brutally assaulted.

Keeping in view the seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Vikas
FIR No. 820/17
PS Mangolpuri

U/s. 302/34/120B IPC & 25/27/54/59 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Vikas U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Kuldeep Beniwal, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that the accused/ applicant is in JC since 29.06.2018. It is submitted that the maternal grandfather and grandmother of the accused/ applicant who are more than 80 years of age are seriously ill and needs his care. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The case of the accused/ applicant is not covered under the guidelines of HPC dated 18.05.2020. Further, the present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

Even otherwise, the grounds on which the application has been moved i.e. medical condition of the grand parents is not convincing

as the illness of the grand parents are aged related and must have been present even at the time of commission of offence. Further, it is not the case of the applicant/ accused that except him there is no one to look after them. The contents of the FIR reveals the gruesome manner in which the offence was committed where a life was lost.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Himanshu Gurjar
FIR No. 820/17
PS Mangolpuri
U/s. 302/34// IPC & 25/27/54/59 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Himanshu Gurjar U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Kuldeep Beniwal, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by the counsel for the accused/ applicant that the case of the accused/ applicant is squarely covered under the HPC guidelines issued vide minutes of meeting dated 18.05.2020. It is submitted that the accused/ applicant is in JC since 29.06.2018. It is submitted that the maternal grandfather and grandmother of the accused/ applicant who are more than 80 years of age are seriously ill and needs his care. It is prayed that he be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The case of the accused/ applicant is not covered under the guidelines of HPC dated 18.05.2020. Further, the present application has not been moved through DSLSA and as such the guidelines of HPC dated 18.05.2020 is not applicable.

Even otherwise, the grounds on which the application has been moved i.e. medical condition of the grand parents is not convincing

as the illness of the grand parents are aged related and must have been present even at the time of commission of offence. Further, it is not the case of the applicant/ accused that except him there is no one to look after them. The contents of the FIR reveals the gruesome manner in which the offence was committed where a life was lost.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Vikas @ Jaiprakash
FIR No. 102/19
PS Rani Bagh
U/s. 392/397/412/471/34 IPC**

23rd May, 2020

This is an application filed on behalf of applicant/accused Vikas @ Jaiprakash U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Pawan Gupta, Ld. Counsel for applicant/accused
through Webex Cisco.

Heard. Record perused.

Issue notice to the concerned IO/SHO to file reply alongwith previous involvement of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **29.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Anup Sinha
FIR No. 83/12
PS Keshav Puram
U/s. 302/34/364A/201/120B IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Anup Sinha U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Vivek Aggarwal, Ld. Jail Visiting Advocate for
applicant/accused.

Ld. Counsel could not be contacted through webex Cisco and as such was contacted telephonically.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 11.04.2012 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **28.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Raja @ Amma Wala
FIR No. 36/20
PS Bharat Nagar
U/s. 25/54/59 Arms Act & 411 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Raja @ Amma Wala U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Ganesh Yadav, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by Ld. Counsel for the applicant/ accused that he has been falsely implicated in the present case and he is in JC since 30.01.2020. Further, he is not required for the purpose of investigation as chargesheet has already been filed. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The accused is in JC since 30.01.2020, chargesheet has been filed. As such, the accused is not required for the purpose of investigation. In view of the ongoing pandemic situation, trial is likely to take long. No purpose shall be served by keeping the accused/ applicant behind the bar.

Keeping in view the facts and circumstances of the case, accused Raja @ Amma Wala is admitted to bail, subject to furnishing of personal bond in the sum of Rs.25,000/- with one surety of like amount to

the satisfaction of Ld. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Suraj @ Kaku
FIR No. 1129/17
PS Aman Vihar
U/s. 302/307/34 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Suraj @ Kaku U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gajraj Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 23.10.2017 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **26.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Raj Gupta
FIR No. 1257/17
PS Aman Vihar
U/s. 323/341/304/302/34 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Raj Gupta
U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gajraj Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 26.11.2017 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **29.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Mohd. Ashfaq
FIR No. 805/15
PS Sultan Puri
U/s. 302 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Mohd. Ashfaq U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gajraj Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 24.08.2015 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **29.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Ajay
FIR No. 891/18
PS Sultan Puri
U/s. 302/323/34 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Ajay U/s. 439 Cr. P.C. for grant of Interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gajraj Singh, Ld. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The same be sent to the Ld. Counsel for applicant through Whatsapp.

Arguments heard.

It is submitted by Ld. Counsel for applicant/ accused that he is a young boy of 22 years and sole bread earner of his family. It is further submitted that father of the accused/ applicant is also suffering from medical ailments. It is submitted that the matter is at the stage of trial and as such there is no possibility of tempering with the evidence. It is submitted that earlier also the accused/ applicant has been granted interim bail, which has not been misused by him. It is submitted that in view of the statement of PW3, nothing remains against the accused/ applicant. It is prayed that the accused/ applicant be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The main reason why the present application has been preferred is for looking after the father of the accused/ applicant as he is stated to be not keeping well. As per the reply of the IO, Shri Lal Ji, father

of the accused/ applicant is doing well and is not ill as stated in the application. Further, the bail application of the accused/ application was dismissed by Hon'ble High Court on 15.11.2019. No ground of interim bail is made out at this stage. Needless to say, the allegation against the accused is of serious nature i.e. commission of offence u/s 302 IPC.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Sonu @ Chiku
FIR No. 56/16
PS Kanjhwal
U/s. 302/365/201/120B/34 IPC
& 25/27/54/59 Arms act

23rd May, 2020

This is an application filed on behalf of applicant/accused Sonu @ Chiku U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gajraj Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 18.02.2016 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **30.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Siraj
FIR No. 452/17
PS Kanjhawala

U/s. 302/307/120B/201/34 IPC & 25/27 Arms Act

23rd May, 2020

This is an application filed on behalf of applicant/accused Siraj U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

No reply has been filed by the IO/ SHO in terms of order dated 22.05.2020. It has been apprised by the Naib Court Sh. Vijender Kumar that due to inadvertence the name of police station in the order dated 22.05.2020 got mentioned as PS Bharat Nagar instead of PS Kanjhawala.

Let report be called from SHO PS Kanjhawala in terms of order dated 22.05.2020 for **28.05.2020**.

Soft copy of the application, order dated 22.05.2020 and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for argument on the bail application for **28.05.2020**.

Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Abhishek
FIR No. 465/19
PS Bharat Nagar
U/s. 307/324/341/34 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Abhishek U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

No reply has been filed by the IO/ SHO in terms of order dated 22.05.2020.

Let report be called from SHO PS Bharat Nagar in terms of order dated 22.05.2020 for **28.05.2020**.

Soft copy of the application, order dated 22.05.2020 and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for argument on the bail application for **28.05.2020**.

Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

**State vs. Mohan Kumar
FIR No. 888/15
PS South Rohini
U/s. 302/34 IPC**

23rd May, 2020

This is an application filed on behalf of applicant/accused Mohan Kumar U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 15.11.2015 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 28.05.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on **28.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Sarika
FIR No. 332/18
PS Aman Vihar
U/s. 302 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Sarika U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 21.04.2018 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 28.05.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on **28.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Meena
FIR No. 28/18
PS Aman Vihar
U/s. 302/201/34 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Meena U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 14.01.2018 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 28.05.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on **28.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020

State vs. Pooja Yadav
FIR No. 763/15
PS Begumpur
U/s. 302 IPC

23rd May, 2020

This is an application filed on behalf of applicant/accused Pooja Yadav U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar and filed through DLSA.

Present : Ld. Addl. PP for the State.
Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard.

Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 26.07.2015 and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for **28.05.2020** who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on **28.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
23.05.2020